

NATIONAL COMPANY LAW TRIBUNAL

COURT-I, MUMBAI BENCH

Item 11

CA 505/2022 in CP/277(MB)2018

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **29.09.2022**

NAME OF THE PARTIES: - **VINOD KUMAR JUNEJA Vs. UNION OF INDIA IN THE MATTER OF Union of India V/s Geetanjali Gems Ltd. & 88 Ors.**

Appearance (via video-conference):

For the Applicant : Mr. Hemant Sethi, Advocate
For the Respondent : Mr. Aditya Sikka, Advocate

Sections 241-242 of the Companies Act, 2013 & Rule 11 of NCLT, 2016

ORDER

CA 505/2022

Ld. Counsel for the Parties are present. Counsel for the Respondent seeks time to place on record short Affidavit in Reply. Time is allowed. Let the Affidavit in Reply be placed on record well before the adjourned date by duly serving a copy to the other side well in advance. By consent, list this matter on Board on 20.10.2022, for Reply and hearing.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Vedant Kedare

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)